

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 5/MP/2014**

Subject : Petition under section 79 (1) (c ) and 79 (1) (k) of the Electricity Act, 2003.

Date of hearing : 27.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Electricity Department, Government of Goa

Respondent : Power Grid Corporation of India Ltd. and others

Parties present : Shri Amit Kapur, Advocate for the petitioner  
Ms. Poonam Verma, Advocate for the petitioner  
Shri T.V.K.Govindan, Govt. of Goa

**Record of Proceedings**

Learned counsel for the petitioner submitted that the petitioner is a deemed licensee in terms of Section 14 of the Electricity Act, 2003 and is engaged in transmission and distribution of electricity in the State of Goa. On 28.8.1993, the petitioner entered into BPTA with NTPC for procurement of 100 MW power from NTPC's 2100 MW Ramagundam TPS in Andhra Pradesh. The evacuation arrangements for the said 100 MW power from Ramagundam TPS to Goa is from Guttur to Ponda sub-station at Goa by 220 kV line of KPTCL. From 1.1.2003, the petitioner is paying transmission charges @ 2.5 paise per unit to KPTCL for using its network in terms of minutes of meeting dated 13.2.2007. Learned counsel submitted that in the 20<sup>th</sup> SRPC meeting held on 15.11.2002, it was decided that the petitioner should pay an additional charge of 5 paise per unit to KPTCL, over and above the transmission charges of 2.5 paise per unit being paid by the petitioner. However, the same was not communicated to the petitioner. Learned counsel submitted that the petitioner came to know about this additional charge only when the invoice dated 4.6.2013 was raised by KPTCL for the month of May 2013. The petitioner has been paying this additional charge of 5 paise per unit under protest and without prejudice to his rights. Learned counsel submitted that in terms of Regulation 7 (1) (t) (vii) of the Sharing Regulations, long term beneficiaries are required to continue pay transmission charges for STU network as per the existing mechanism. Learned counsel requested

the Commission to direct KPTCL not to levy additional charge for evacuation of 100 MW power pending disposal of the petition.

3. After hearing learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondent by 7.3.2014. The respondents were directed to file their replies by 21.3.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 31.3.2014.

5. The petition shall be listed for hearing on 10.4.2014.

**By order of the Commission  
Sd/-**

**(T. Rout)  
Chief (Law)**